

SALE NOTICE

SPARK GREEN ENERGY (AHMEDNAGAR) PRIVATE LIMITED (IN LIQUIDATION)

Liquidator: Mr. Sanjay Gupta

Liquidator Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi-110048

Communication Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi-110048

Email: assetsale1@aaainsolvency.in, sparkgreenenergy.ibc@gmail.com, sanjaygupta@aaainsolvency.com; assetsale2@aaainsolvency.in Mob.: 8800865284 (Mr. Puneet Sachdeva and Mr. Wasim)

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 25th August, 2023 at 3.00 pm to 5.00 pm

(With unlimited extension of 5 minutes each)

Last Date of EMD submission: 23rd August, 2023 till 3.00 pm

Last date for Submission of Eligibility Documents by prospective bidder: From 25th July, 2023 to 7th August, 2023

Sale of Assets and Properties at Biomass Power Plant (2 X 12.5 MW) Unit having Plot No.B-4, Village Shingwetukal, MIDC Newasa, Taluka Newasa, Newasa, Maharashtra-414607 owned by Spark Green Energy (Ahmednagar) Private Limited (In Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench Court III, vide order dated 07th December, 2022 (Copy of order received on 12th January, 2023). The sale will be done by the undersigned through the E-Auction platform i.e. M/s National E-Governance Services Ltd. (NeSL) having website at: <https://nbiid.nesl.co.in/app/login>.

Particulars of the Asset	Reserve Price (INR)	Initial EMD Amount (INR)	Incremental Value (INR)
BLOCK A			
Sale of the Corporate Debtor as a Going Concern under Regulation 32A of IBC (Liquidation Process) Regulation 2016 *	Rs. 25.5 Crores	Rs. 2.55 Crores	10 Lakhs
BLOCK B			
Sale of the Leasehold rights (Admeasuring approx...40,000 Sq.mtr) of Land belonging to the Corporate Debtor on a standalone basis under Regulation 32(a) of IBC (Liquidation Process) Regulation 2016*	Rs. 5 Crores	Rs. 50 Lakhs	2 Lakhs
BLOCK C			
Sale of the Building structure along with Plant & Machinery belonging to the Corporate Debtor on a standalone basis under Regulation 32(a) of IBC (Liquidation Process) Regulation 2016*	Rs. 20.5 Crores	Rs. 2.05 Crores	5 Lakhs

*Kindly refer to the respective E-Auction Document for clarification on Corporate Debtor being sold as Going Concern under Block A as per Regulation 32(e) and sale assets on standalone basis under Block B or C under Regulation 32(a) of IBC (Liquidation Process) Regulation, 2016. Please note that the sale of the company as going concern will be subject to the final approval of Hon'ble NCLT Order.

TERMS & CONDITIONS OF THE SALE IS AS UNDER:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s through approved service provider i.e. NeSL (National E-Governance Services Ltd.) (<https://nbiid.nesl.co.in/app/login>).
- The following documents are required from Prospective Bidder within 14 days from the date of publication of the sale notice, i.e. up to 7th August, 2023
 - Ownership Structure and Composition of the E-Auction Applicant / Bidder, Proof of Identity, Current Address Proof, PAN card, valid e-mail ID, Landline and Mobile Phone number. Basic details of the Prospective Bidder as per ANNEXURE I;
 - Authorization to the Signatory (in case the bidder is a legal entity or any third person is appointed as an authorized representative in any case);
 - Affidavit and undertaking for eligibility under Section 29A along with a list of relatives and marked as ANNEXURE II;
 - Confidentiality Undertaking as per ANNEXURE III.
- The Liquidator has absolute right to accept or reject any or all bids or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the E-Auction at any stage without assigning any reason thereof in consultation with the SCC.
- The Liquidator reserves the right to reject a bid in such a case where the Liquidator receives a single bid for purchasing the assets at Block A, B or C. However, in such a case the rejection would be subject to consultation with the SCC members.

For detailed terms and conditions kindly refer to the website of AAA Insolvency Professionals LLP i.e. <https://insolvencyandbankruptcy.in/public-announcement/spark-green-energy-ahmednagar-private-limited> and the E-Auction Process Document uploaded on the aforementioned link, prior to submission of EMD and participation in the process.

SD/-

Sanjay Gupta

Liquidator in the matter Spark Green Energy (Ahmednagar) Private Limited

IP Registration No.IBBI/IPA-001/IP-P-00117/2017-2018/10252

Address: E-10A, Kailash Colony, Greater Kailash - I, New Delhi -110048

Contact Person: Mr. Puneet Sachdeva, and Mr.Wasim: +91-8800865284

sparkgreenenergy.ibc@gmail.com; sanjaygupta@aaainsolvency.com

Date: 25/07/2023

Place: New Delhi

FORM NO. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Western Region

In the matter of Sub-Section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/s. Nandanvan Investments Limited having its registered office at 206, The Summit, Near Swan Club, Service Road, Vile Parle East, Mumbai, Maharashtra -400057, (Petitioner).

Notice is hereby given to the General public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed by the shareholders of the Company at their Extra Ordinary General Meeting held on Friday 30th June, 2023 at 10.00 A.M. to enable the Company to change its Registered Office from the State of "Maharashtra" to "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai, Maharashtra-400002, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below.

Address of Registered Office:-
206, The Summit, Near Swan Club, Service Road, Vile Parle East, Mumbai, Maharashtra -400057
E-mail: nandanvaninvestments1@gmail.com

For and on behalf of the Applicant
M/s Nandanvan Investments Limited
Sd/-
Manish Kumar
Director
Date: 24.07.2023
Place: Mumbai (Maharashtra) DIN: 08438926

For Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No.:
67440215

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Dombivli



DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledgment Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank Of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Formerly known as L&T Housing Finance has merged with L&T Finance Limited (LTF) w.e.f. 12th April, 2021) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
MUMHLL17002816 MUMHLL18000762	1. Nitin Kharat 2. Supriya Kharat	Demand Notice Date: 07/07/2023 NPA date: 04/06/2023	Rs. 30,71,067.14/- (Rupees Thirty Lac Seventy one Thousand Fifty Seven and Fourteen Paise) as on date 03-07-2023	SCHEDULE-I All the piece and parcel of the Property Address: Flat No. 1007 Admeasuring 41.81 Sq.mtrs Rear Carpet Area On The 10 Th Floor, B Wing, In The Building Known As "merathon Newxworld Aura Gadvdi Road, Betawade Village, Dombivli East Thane Maharashtra India 400612

SD/-

Authorized Officer

For L&T FINANCE LIMITED

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Dombivli



PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is e-auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC E-AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession Taken	Earnest Money Deposit 10% or more of RP (IN ₹)	Total Outstanding dues as on 24.07.2023	Reserve Price (IN ₹)	Date of Inspection	Date and Time of Auction
1. Edison Peter Antony	Property Address - Flat No. C-509, Admeasuring 380 Sq.ft (Net Area) On The 5th Floor, Orchid C-wing, Block No. 10, Golden Dream Sector 10, Of The Building Known As Orchid Situated At Orchid A To L, Khoni Kalyan Village Umroli Khoni Talaja Road Taluka, Ambarnath Casa Downtown Dombivli East District Thane 421203. (CTS Survey Final Plot No. 27 Pt And 139.2 Pt)	H1850316 08190326 46, H1850316 08190326 46L, H1850316 08190326 46G	15-04-2023	Rs. 1,93,140/-	Rs. 41,69,365.32/-	Rs. 19,31,400/-	08/08/2023	12/08/2023
	Boundaries Entire Land	East Open Plot West Khoni Talaja Road North Open Plot South Open Plot						

Terms And Conditions Of Public Auction

- The E-Auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.e-auctiontiger.net> under the provisions of SARFAESI Act with the aid and through public e-Auction mode.
- The public e-Auction will be conducted on the date and time mentioned herein above, when the secured assets mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IS" CONDITION.
- For participating in the public e-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 11/08/2023.
- The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
- The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D/P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 12/08/2023 i.e., day of E-auction or on the next working day i.e., 14/08/2023, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
- For inspection of property or more information, the prospective bidders may contact the authorised officer i.e., "Name-Prathamesh Loke, contact No. 8691807173, Office L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098, and Ankit Vig, contact No. 8668943242, L&T Finance Ltd., - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098. At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-poned the E-auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
- The Borrower/Guarantor, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, according to the holding of above-mentioned public E-auction sale.
- The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT, 2002.
- The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

SD/-

Authorized Officer

For L&T FINANCE LIMITED

Date: 25.07.2023

Place: Dombivli

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEXPLAST INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	TEXPLAST INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	31/12/1970
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	L27100MH1970PLC014933
5. Address of the registered office and principal office (if any) of corporate debtor	GUT NO 39/40 VILLAGE NEHROLI TALUKA WADA THANE MH 421312
6. Address other than R/o where all or any books of account and papers are maintained	211, Anand Estate, Sane Guraji Marg, Chinchpokli West, Mumbai -400011.
7. Insolvency commencement date in respect of corporate debtor	Date of Order: 18 th July, 2023 Date of Receipt of Order: 24 th July, 2023
8. Estimated date of closure of insolvency resolution process	15 th January, 2024
9. Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRAIP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747
9. Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email Id: IPVISHNUKABRA@GMAIL.COM
10. Last date for submission of claims	10 th August, 2023

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Texplast Industries Limited on 18th July, 2023 order no. CP (IB) No.1300/MB-V/2022 and the same was received on dated 24th July, 2023.

The creditors of Texplast Industries Limited, are hereby called upon to submit their claims with proof on or before August 10, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 05 which is GUT NO 39/40 VILLAGE NEHROLI TALUKA WADA THANE MH 421312.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7.8.9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 24.07.2023, Mumbai

ASHAPURA INTIMATES FASHION LIMITED (IN LIQUIDATION)
CIN : L17299MH2006PLC163133
Reg Office: Shop No 3-4 Ground Floor, Pacific Plaza Plot No 507 TPS IV Off B. S. Road Mahim Division Dadar-V Mumbai-400028. MH

PUBLIC ANNOUNCEMENT - SALE NOTICE UNDER IBC, 2016

Pursuant to Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Public Announcement is hereby made inviting for the Expression of Interest from prospective bidders for the purpose of submission of bid in respect of auction sale of Ashapura Intimates Fashion Limited (In Liquidation).

The qualified bidders who meet the Eligibility Criteria can participate in the E-Auction, by bidding for not less than the Reserve Price as mentioned below and subject to the terms of the E-auction Process Information Document.

Description of Assets	Reserve Price	EMD	Incremental Value
Asset category 1 : Land and Building at Pacific Plaza, Garage Galli, Dadar (West) 400028 on as is where is basis Unit No. 1 , Ground Flr, Pacific Plaza - 255 sq.ft. Unit No. 4 , Ground Flr, Pacific Plaza - 259 sq.ft. Unit No. 3 , Ground Flr, Pacific Plaza - 255 sq.ft.	5,22,74,000	52,28,000	4,00,000
Asset category 2 : Land and Building at 'Krishna Complex' Harihar Compound, Survey no. 1132 of Village Dapode, Bhiwandi on as is where is basis Gala Nos. D6/ 101 To 109 on the 1st floor - 24,750 sq.ft. Gala Nos. D6/ 110 on the 1st floor - 2701 sq.ft. Gala Nos. D6/111 on the 1st floor - 2550 sq ft Gala Nos. D6/ 201 To 209 on the 2nd floor - 24,750 sq ft. Gala Nos. D6/ 210 on the 2nd floor, totally admeasuring about 2,701 sq ft. Gala Nos. D6/ 211 on the 2nd floor - 2,550 sq ft. Gala Nos. D5/ 107 on the 1st floor - 2700 sq ft.	15,49,00,000	1,54,90,000	10,00,000
Asset Category 4 : Plant and Machinery on as is where is basis	3,17,00,000	31,17,000	2,00,000

It is informed that the E-auction shall be scheduled on 28th August, 2023 between 2:00 PM to 5:00 PM with an unlimited extension of 5 minutes. All communication to be addressed to (liquidation.ashapura@gmail.com). Please drop a mail at (liquidation.ashapura@gmail.com) for details about the auction.

Place: Mumbai
Date: 25/07/2023
Liquidator of Ashapura Intimates Fashion Limited
Registration No.: IBBI/IPA-001/IP-P01200/2018-19/19103
liquidation.ashapura@gmail.com
Contact No.: 9004478811/ 9359139080/ 9769113490

Bank of Baroda
Lokhandwala Complex Branch: G-001, Ground Floor, Vastu Precinct, Lokhandwala Road, Andheri (W), Mumbai-400 053
Tel: + 912226325400/26354015/26396702
Email : lokhan@bankofbaroda.com
Web : www.bankofbaroda.com

ANNEXURE 1

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

Place: Mumbai
Date: 28.06.2023

To,
ROYSS TRADERS
B 81, 1st Floor, Cotton Exchange Building, Cotton Green, Mumbai 400033

Re: Credit facilities with our Lokhandwala Complex Branch

1. We refer to sanction conveyed through letter no. - Agenda No DRMCC/21-22/R7 DRMCC meeting dated 28.06.2021 of various credit facilities and related terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and Type of Facility	Limit (Rs.) in lakhs	Rate of Interest	O/s as on 28.06.2023	Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)
FITL 31220600000704	11.30	10.10%	Rs.372,000.00	Primary 1.Hypothecation of book Debts both present and Further
WCLT 1 31220600000760	80.00	8.25%	Rs.66,64,000.00	2. Lien On Banks FDR 31220300014184 Collateral: Assignment of LIC Policy (20% Surrender Value of LIC, if residual maturity period is 3 years and above)
Overdraft 312204000000422	10.00	12.60%	Rs.952,174.00	

2. In the letter of acknowledgment of debt dated 29.06.2021 you have acknowledged your liability to the Bank to the tune of Rs.101.30 Lakhs (One Crore One Lakh and Thirty Thousand Only). The outstanding stated above include further drawings and interest upto 31.05.2021. Other charges debited to the account are Rs. NIL.

3. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for months May 2023 to April 2023. You have also defaulted in payment of interest/installments of term loan/demand loans which have fallen due for payment on May 2023 and thereafter.

4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 27.06.2023 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs. 79,88,174.00 (Rupees Seventy Nine Lakhs Eighty Eight Thousand One Hundred Seventy Four Only) as stated in para 1 above and further unapplied and un-serviced interest as well as other charges incurred, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered to you, at any time before the date of publication of notice for public auction/inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours Faithfully,

SD/-

(Sunil Kumar)

Chief Manager

Authorized Officer

TRUCAP FINANCE LIMITED

(Formerly known as Dhanvarsha Finvest Ltd)

Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD9887012C

Corporate Identity Number: L24231MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) on 27th July 2023 at Chembur at 11:00 A.M.

Branch address: TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) Shop No. 1, Bhoiraj Bldg, Next to IFL, Opp. Akhbarallys, Sion-Trombay Road, Chembur Naka, Chembur, Mumbai-400071.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Thane Branch: GL0000000019536, GL0000000021012, GL0000000027330, GL0000000061920, GL0000000070390, GL0000000075120.

Vasai Branch: GL0000000042296, GL0000000062367, GL0000000064294, GL0000000066039, GL0000000068541, GL0000000069182, GL0000000069677, GL0000000070100, GL0000000073157, GL0000000075909, GL000000007688.

Chembur Branch: GL0000000056413, GL0000000069167, GL0000000069403, GL0000000071678.

Dombivli Branch: GL0000000032761, GL0000000033783, GL0000000054804, GL0000000058261, GL0000000058599, GL0000000060311, GL0000000060554, GL0000000060574, GL0000000060557, GL0000000060681, GL0000000061573, GL0000000062328, GL0000000064609, GL0000000065953, GL0000000065999, GL0000000069176, GL0000000070876, GL0000000079190.

Malad Branch: GL0000000056685, GL0000000062478, GL0000000068531.

Ulhasnagar Branch: GL0000000033297, GL0000000070654,